

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

No. Of Adjournment : 1

COURT NO. : 1

02/03/2021

O.A./107/2021

WITH IR

SUMITRA SWAIN

-V/S-

M/O RAILWAYS

ITEM NO:5

FOR APPLICANTS(S) Adv. : Mr. S.B. Jena, Mr. S. Behera

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for the applicant and Mr. T. Rath, Ld. Standing Counsel who entered appearance on behalf of the Respondents/Railways through V.C.</p> <p>Ld. Counsel for the applicant submits that the deceased husband of the applicant had earlier filed O.A. No.477/2018. In pursuance to the final order passed in the said O.A. the concerned authority has passed the order vide Annexure-A/5 allowing the invalid pension. The present grievance of the applicant is that her husband i.e., the Ex-employee expired on 17.02.2020 and she has been granted pension from that date. But the applicant wants the deceased husband should have granted pension with effect from 09.11.2020 till he died on 17.02.2020. One representation dated 05.07.2020 (Annexure-A/7) is pending before the Respondent No.2. Ld. Counsel for the applicant submits that the present grievance of the applicant will be met if a direction is given to the competent authority to dispose of the said representation.</p> <p>Accordingly, without expressing any opinion on the merit of this case, we dispose of this O.A. with a direction to Respondent No.2 to consider and dispose of the said representation dated 05.07.2020 (Annexure-A/7) submitted by the applicant in accordance with rules and guidelines governing the field and thereafter shall pass a reasoned and speaking order to be communicated to the applicant within a period of three months from the date of receipt of copy of this order.</p> <p>The O.A. is disposed of accordingly without entering into the merit of this case.</p>

Copy of this order along with copy of the O.A. and paper books be sent to Respondent No.2 at the cost of the applicant as orally prayed for by the Ld. Counsel for the applicant.

Copy of this order be supplied to Ld. Counsels for both sides.

( T. JACOB)  
MEMBER (A)

( SWARUP KUMAR MISHRA)  
MEMBER (J)

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